

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 493
(To be answered on the 13th December 2018)**

ARBITRARY AIRFARES

493. PROF. CHINTAMANI MALVIYA

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether the Government has received complaints regarding charging of arbitrary fares by various airline companies;
- (b) if so, the details thereof and the action taken by the Government thereon;
- (c) whether the Government intends to fix or cap the percentage increase of air fares; and
- (d) whether flexi fare schemes on the lines of Railways can be introduced in air travel?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION

नागर विमानन मंत्रालय में राज्य मंत्री

(Shri Jayant Sinha)

(a) to (d): No such data are required to be maintained by this Ministry under the provision of the prevailing regulation.

With regard to airfare, the factual information is as follows:

-- With the repeal of the Air Corporation Act in March 1994, the provision of air fare approval was dispensed with by the Government. Under the provision of Sub Rule (1) of Rule 135 of the Aircraft Rules, 1937, every air transport undertaking engaged in scheduled air services are required to establish tariff having regard to all relevant factors, including the cost of operation, characteristic of services, reasonable profit and the generally prevailing tariff.

--The fares established by airlines under the provision of Sub Rule (1) of Rule 135 of the Aircraft Rules, 1937 are required to be displayed by the airlines on their websites in compliance of Sub Rule 02 of Rule 135, of the Aircraft Rule, 1937.

--Airlines remain compliant to the regulations as long as the fare charged by them does not exceeds the fare structure displayed on their website.
